

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 96 OF 2015**

**Dated: 29<sup>th</sup> April, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

<b>Kerala State Electricity Board Ltd.</b>		<b>...Appellant(s)</b>
	<b>Versus</b>	
<b>Kerala State Electricity Regulatory Commission</b>		<b>...Respondent(s)</b>

Counsel for the Appellant(s) : Mr. M.T. George

Counsel for the Respondent(s) : Mr. Ramesh Babu

**ORDER**

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 16.05.2016 after serving copy on the other side.

List the matter on **26.05.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**